©
കേരള സർക്കാർ
Government of Kerala
2020

Regn.No. KERBIL/2012/45073
dated 05-09-2012 with RNI
Reg No.Kl/TV(N)/634/2018-20

കേരള ഗസറ്റ്
KERALA GAZETTE
അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 9 Vol. IX	**തിരുവനന്തപുരം, ബുധൻ** Thiruvananthapuram, Wednesday	**2020 നവംബർ 25** 25th November 2020 **1196 വൃശ്ചികം 10** 10th Vrischikam 1196 **1942 അഗ്രഹായനം 4** 4th Agrahayana 1942	**നമ്പർ** No.	**2887**

കേരള സർക്കാർ

<u>നിയമ (നിയമനിർമ്മാണ-ഇ) വകുപ്പ്</u>

വിജ്ഞാപനം

നമ്പർ 15312/ലെഗ്.ഇ1/2020/നിയമം.

തിരുവനന്തപുരം, 2020 നവംബർ 25
1196 വൃശ്ചികം 10
1942 അഗ്രഹായനം 4.

2020 നവംബർ 25-ാം തീയതി കേരള ഗവർണ്ണർ വിളംബരപ്പെടുത്തിയ താഴെ പറയുന്ന ഓർഡിനൻസ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

അരവിന്ദ ബാബു പി. കെ.,
നിയമവകുപ്പ് സെക്രട്ടറി.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

2020-ലെ 80-ാം നമ്പർ ഓർഡിനൻസ്

2020-ലെ കേരള പോലീസ് (ഭേദഗതി) പിൻവലിക്കൽ ഓർഡിനൻസ്

ഭാരത റിപ്പബ്ലിക്കിന്റെ എഴുപത്തിയൊന്നാം സംവത്സരത്തിൽ കേരള ഗവർണ്ണർ വിളംബരപ്പെടുത്തിയത്.

2020-ലെ കേരള പോലീസ് (ഭേദഗതി) ഓർഡിനൻസ്

പിൻവലിക്കുന്നതിനുള്ള

ഒരു

ഓർഡിനൻസ്

പീഠിക.—2020-ലെ കേരള പോലീസ് (ഭേദഗതി) ഓർഡിനൻസ് (2020-ലെ 79) 2020 നവംബർ 20-ാം തീയതി ഭാരതത്തിന്റെ ഭരണഘടനയുടെ 213-ാം അനുച്ഛേദം (1)-ാം ഖണ്ഡപ്രകാരം കേരള ഗവർണ്ണർ വിളംബരപ്പെടുത്തിയതിനാലും;

പ്രസ്തുത ഓർഡിനൻസ് പിൻവലിക്കേണ്ടത് യുക്തമായിരിക്കുകയാലും;

കേരള സംസ്ഥാന നിയമസഭ സമ്മേളനത്തിലല്ലാത്തതിനാലും താൻ സത്വര നടപടിയെടുക്കേണ്ടത് ആവശ്യമാകുന്ന സാഹചര്യങ്ങൾ നിലവിലുണ്ടെന്ന് കേരള ഗവർണ്ണർക്ക് ബോദ്ധ്യമായിരിക്കുന്നതിനാലും;

ഇപ്പോൾ, അതിനാൽ, ഭാരതത്തിന്റെ ഭരണഘടനയുടെ 213-ാം അനുച്ഛേദം (1)-ാം ഖണ്ഡവും (2)-ാം ഖണ്ഡത്തിന്റെ (ബി) ഉപഖണ്ഡവും പ്രകാരം, നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള ഗവർണ്ണർ താഴെപ്പറയുന്ന ഓർഡിനൻസ് വിളംബരപ്പെടുത്തുന്നു:—

1. ചുരുക്കപ്പേരും പ്രാരംഭവും.—(1) ഈ ഓർഡിനൻസിന് 2020-ലെ കേരള പോലീസ് (ഭേദഗതി) പിൻവലിക്കൽ ഓർഡിനൻസ് എന്ന് പേര് പറയാം.

(2) ഇത് 2020 നവംബർ 21-ാം തീയതി പ്രാബല്യത്തിൽ വന്നതായി കരുതപ്പെടേണ്ടതാണ്.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

2. 2020-ലെ 79-ാം നമ്പർ ഓർഡിനൻസിന്റെ പിൻവലിക്കൽ.—2020-ലെ കേരള പോലീസ് (ഭേദഗതി) ഓർഡിനൻസ് (2020-ലെ 79) ഇതിനാൽ പിൻവലിച്ചിരിക്കുന്നു.

ആരിഫ് മുഹമ്മദ് ഖാൻ,
ഗവർണ്ണർ.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

GOVERNMENT OF KERALA

Law (Legislation-E) Department

NOTIFICATION

No. 15312/Leg.E1/2020/Law. *Dated, Thiruvananthapuram, 25th November, 2020*
10th Vrischikam, 1196
4th Agrahayana, 1942.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Police (Amendment) Withdrawal Ordinance, 2020 (80 of 2020).

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

[Translation in English of “2020-ലെ കേരള പോലീസ് (ഭേദഗതി) പിൻവലിക്കൽ ഓർഡിനൻസ്" published under the authority of the Governor.]

ORDINANCE No. 80 OF 2020

THE KERALA POLICE (AMENDMENT) WITHDRAWAL ORDINANCE, 2020

Promulgated by the Governor of Kerala in the Seventy-first Year of the Republic of India.

AN

ORDINANCE

to withdraw the Kerala Police (Amendment) Ordinance, 2020.

Preamble.—WHEREAS, the Governor of Kerala has promulgated the Kerala Police (Amendment) Ordinance, 2020 (79 of 2020) on the 20th day of November, 2020 under clause (1) of article 213 of the Constitution of India;

AND WHEREAS, it is expedient to withdraw the said Ordinance;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) and sub-clause (b) of clause (2) of article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Police (Amendment) Withdrawal Ordinance, 2020.

(2) It shall be deemed to have come into force on the 21st day of November, 2020.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

2. *Withdrawal of Ordinance No. 79 of 2020.*—The Kerala Police (Amendment) Ordinance, 2020 (79 of 2020) is hereby withdrawn.

ARIF MOHAMMED KHAN,
GOVERNOR.

PUBLISHED BY THE SUPERINTENDENT OF GOVERNMENT PRESSES
AT THE GOVERNMENT CENTRAL PRESS, THIRUVANANTHAPURAM, 2020

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

Digitally signed by Salim A
Date:2020.11.25 08:22:17 +05:30